

Mr. Deputy-Speaker: Mr. Sharma.

Prof. D. C. Sharma: May I know, Sir, what the policy of the Government is with regard to those aerodromes which are not in active daily use so far as allotment of land for agricultural purposes is concerned? I think there are certain aerodromes where land has been allotted.

Mr. Deputy-Speaker: No argument.

Sardar Majithia: The position is this that wherever we find it surplus to our requirements, the land is given back to the original owners and therefore, that question of allotment does not arise.

DEPUTATION OF OFFICIALS TO PEPSU GOVERNMENT

*149. **Prof. D. C. Sharma:** Will the Minister of States be pleased to state the number of officials of gazetted rank in the service of PEPSU sent on deputation from outside the State by the Central Government?

The Minister of Home Affairs and States (Dr. Katju): 16 Officials of gazetted rank are at present on deputation to Patiala and East Punjab States Union from various States.

Prof. D. C. Sharma: May I know, Sir, if there is any proposal afoot to integrate the Punjab Services with the PEPSU Services?

Dr. Katju: That has been under discussion for a long time, and that discussion is still proceeding. It is a very touchy subject.

Prof. D. C. Sharma: May I know, Sir, if, in order to tone up the administration in PEPSU, it is necessary to import a few more gazetted officers from outside PEPSU?

Dr. Katju: It depends very much on the requirements of the PEPSU Government, and the opinion that the Adviser may express upon the topic.

Mr. Deputy-Speaker: Mr. Nanadas

Prof. D. C. Sharma: May I know, Sir, to what categories...

Mr. Deputy-Speaker: Mr. Nanadas.

Shri Nanadas: May I know how many of them are Police officers?

Dr. Katju: I think one or two—two so far as I can see.

Mr. Deputy-Speaker: Next question.

OPIUM CULTIVATION

*150. **Prof. D. C. Sharma:** (a) Will the Minister of Finance be pleased to state the acreage of opium cultivation in the States of the Punjab, PEPSU and Himachal Pradesh during the year 1952-53?

(b) How does the crop compare with that during the year 1951-52?

The Deputy Minister of Finance (Shri A. C. Guha): (a) and (b). A statement has been laid on the Table of the House. [See Appendix I, annexure No. 49.]

Prof. D. C. Sharma: May I know whether it is the policy of the Government to see to the progressive decline in the allotment of land for this kind of cultivation?

Shri A. C. Guha: Yes, Sir. That has been the policy of the Government—to reduce the consumption by 10 per cent. every year and consequently the cultivation.

Prof. D. C. Sharma: May I know, Sir, if the same kind of tax is levied all over India so far as the cultivation of opium land is concerned?

Shri A. C. Guha: I do not understand what tax the hon. Member means.

Prof. D. C. Sharma: I could not follow what he said.

Mr. Deputy-Speaker: The Minister does not understand the question. The questioner does not understand the reply?

Shri N. M. Lingam: Is it a fact that the international board has warned India of the danger of putting more narcotic drugs in the legal market, and if so, what steps has India taken to reduce the area under opium cultivation?

Shri A. C. Guha: As far as I know, India has been fulfilling her obligations under the international convention, and to my knowledge there is no complaint from the international body regarding any lapse on the part of India in this connection.

Shri Nanadas: May I know whether opium cultivation is an economic proposition in India?

Shri A. C. Guha: There also, I would like to have explanation as to what is meant by "economic proposition". Certainly for the cultivators who grow poppy, it is an economic means of livelihood.

RESIDENTIAL AND OTHER BUILDINGS OF
ex-RULERS

*151. **Shri Dabbi:** Will the Minister of States be pleased to state:

(a) whether it is a fact that Government have taken over the residential and other buildings belonging to the ex-Rulers and/or their States situated in Delhi;

(b) if so, the names of these buildings and the places where they are situated;

(c) the terms under which they were taken over; and

(d) the use to which these buildings are being put at present?

The Minister of Home Affairs and States (Dr. Katju): (a) to (d). A statement is placed on the Table of the House giving the required information in respect of the residential and other buildings taken over by the Government of India from Rulers and/or State Governments. [See Appendix I, annexure No. 50.]

Shri Dabbi: May I know the present market value of each of these?

Dr. Katju: Don't you think you are rather unfair to me? How can I say?

Shri Raghuramaiah: Is there any proposal to take over Hyderabad House, any negotiations in that respect?

Dr. Katju: Not to my knowledge.

Shri Sarangadhar Das: The Minister should look at the Chair.

Mr. Deputy-Speaker: The hon. Minister will look at the Chair and answer.

Dr. Katju: I take instructions from you, Sir.

Mr. Deputy-Speaker: Next question.

WOMEN'S SAVINGS WEEK

*152. **Shri K. P. Sinha:** (a) Will the Minister of Finance be pleased to state the total amount invested separately up to June, 1953 in all the three types of investment under the Small Savings Scheme?

(b) Which of the States has made the largest contribution?

(c) What amount has been invested under "Women's Savings Week" drive?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The net investment upto June, 1953 in each of the three types amounted approximately to:—

(Rs. in crores).

Post Office Savings Bank.	220.77
National Savings Certificates.	173.10
10-Year Treasury Savings Deposit Certificates.	27.57

(b) Bombay.

(c) Rs. 42 lakhs.

Shri K. P. Sinha: Is it a fact that the money thus raised would be left to the respective States for expenditure on development projects?

Shri A. C. Guha: No, Sir. There is an all-India target of Rs. 45 crores. There is also a target for each State. If that target of 45 crores is achieved and if the State can get anything over and above its own target, that excess money would be left to the States.

Mr. Deputy-Speaker: Next Question.